

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GENERAL GARMENTS DELHI PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	General Garments Delhi Private Limited
2.	Date of incorporation of corporate debtor	20/12/1993
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies , New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1993PTC056533
5.	Address of the registered office and principal office (if any) of corporate debtor	B-II/19, Mohan Co-operative Industrial Estate , Badarpur , New Delhi-110044
6.	Insolvency commencement date in respect of corporate debtor	8-11-2019
7.	Estimated date of closure of insolvency resolution process	06-05-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Ritu Rastogi IBBI/IPA-001/IP-P00204/2017-18/10393
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-1B, 9A, D-Block, Janakpuri, New Delhi-110058 <a href="mailto:ritu_rastogi1@yahoo.co.in">ritu_rastogi1@yahoo.co.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D-1B, 9A, D-Block, Janakpuri, New Delhi-110058 <a href="mailto:cirpgeneralgarment@gmail.com">cirpgeneralgarment@gmail.com</a>
11.	Last date for submission of claims	22-11-2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/downloads">https://ibbi.gov.in/downloads</a> (under Insolvency Resolution Process For Corporate Person) (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal-Principal Bench , New Delhi has ordered the commencement of a corporate insolvency resolution process of the General Garments Delhi Private Limited on 8/11/2019.


The creditors of General Garments Delhi Private Limited , are hereby called upon to submit their claims with proof on or before 22/11/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Ritu Rastogi

Interim Resolution Professional

IBBI Reg. No. IBBI/IPA-001/IP-P00204/2017-18/10393

Date : 9-11-2019  
Place: New Delhi